

[Shri B. K. P. Sinha.]

on the other he makes a further statement that if Parliament so desires, he will make enquiries.

SHRI K. K. SHAH: Not enquiry, I will get the statement.

SHRI B. K. P. SINHA: If Mr. Shah has no power, no Resolution of Parliament can give him power because a Resolution of Parliament does not have any superior position to the law enacted . . . (Interruptions) Therefore, while I also agree that there should be an enquiry before you give the ruling, Sir, please consider these aspects of the matter, whether the law leaves some scope for the exercise of power on such a motion in the Parliament of India. Because law means both the Houses and the President and when these three come together, then law is enacted. But a Resolution of the House is always in a far inferior position to that of the law of the land. If the law does not give him power, I do not see how a Resolution can give him power. Therefore, Mr. Chairman, please consider all these aspects and then decide on something.

SHRI K. K. SHAH: May I point out, first of all, that with a view to seeing that our proceedings are also kept correct and in view of the statement made by the hon. Shri Ganga Sharan Sinha, we must have a statement through the Chairman. I will therefore write to the Chairman on the statement so that he sends us his statement. The House will then take both the statements into consideration and then whatever action the House wants . . . (Interruptions)

SHRI BHUPESH GUPTA: Sir, do not go in for that. Kindly listen to me . . .

SHRI NIREN GHOSH (West Bengal): Sir, if he cannot enquire . . . (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir,

you have heard everything. You may consider all the arguments and give your view later on.

MR. CHAIRMAN: I shall consider all these aspects and will state my view of the matter. If you have any views you can tell me.

SHRI BHUPESH GUPTA: Very well, Sir.

MR. CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at fifteen minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE INDIAN OIL CORPORATION LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, on behalf of Shri K. Raghuramaiah, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Annual Report and Accounts of the Indian Oil Corporation Limited for the year 1966-67, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library, See No. LT. 1898/67 for (i) and (ii).]

ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE DAMODAR VALLEY CORPORATION AND RELATED PAPERS

सिचाई तथा विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): डॉ० के० एल० राव की ओर से मैं दामोदर घाटी निगम अधिनियम, 1948 की धारा 45 की उपधारा (5) के

अधीन 1965-66 के वर्ष के लिये दामोदर घाटी निगम के वार्षिक प्रतिवेदन तथा लेखाओं की एक प्रति, लेखाओं पर लेखा परीक्षा प्रतिवेदन सहित सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT—1899/67.]

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश) : श्रीमान् से मैं एक जानकारी चाहूँगा कि ये सब मामला 1965-66 के वर्ष का है और यह मामला 1966-67 में आ जाना चाहिये था, तो फिर यह इतनी देर क्यों हुई इसका हमको खुलासा चाहिये।

श्री सिद्धेश्वर प्रसाद : मैं इसके बारे में जानकारी प्राप्त करके सदन को अवगत करूँगा।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : He wants to know why the Damodar Valley Corporation report for the year 1965-66 is being laid now.

श्री सिद्धेश्वर प्रसाद : मैं इसके बारे में जानकारी प्राप्त करके सदन को अवगत करूँगा।

RESULT OF ELECTION TO THE SAMSAD (COURT) OF VISVA-BHARATI

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Shri Ganga Sharan Sinha being the only candidate nominated for election to the Samsad (Court) of Viswa-Bharati, I hereby declare him duly elected to be a member of the said Samsad (Court).

ALLOTMENT OF TIME FOR CONSIDERATION OF—

1. THE COURT-FEES (DELHI AMENDMENT) BILL, 1967
2. THE TAXATION LAWS (AMENDMENT) BILL, 1967

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have

allotted for the completion of all stages involved in the consideration and return by the Rajya Sabha, including the consideration and passing of amendments, if any, to

1. The Court-fees (Delhi Amendment) Bill, 1967—1 hour.
2. The Taxation Laws (Amendment) Bill, 1967—2 hours.

LEAVE OF ABSENCE TO SHRI RAM NIWAS MIRDHA

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : I have also to inform Members that the following letter dated the 27th November, 1967, has been received from Shri Ram Niwas Mirdha from New York :—

“I am here as a member of the Indian Delegation to the 22nd Session of the United Nations General Assembly, and therefore I would not be able to attend the session of the Rajya Sabha. I would be grateful if the necessary exemption to attend is granted to me.”

(No hon. Member dissented)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Permission to remain absent is granted.

THE COURT-FEES (DELHI AMENDMENT) BILL, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to move :

“That the Bill further to amend the Court-fees Act, 1870, as in force in the Union territory of Delhi, as passed by the Lok Sabha, be taken into consideration.”

Mr. Vice-Chairman, Sir, it is a very short Bill to amend the Court-fees Act, 1870. The Bill has come from the Delhi Administration. Only last year the Delhi High Court Act, 1966, under which a separate High Court was constituted for Delhi, came into effect on